

(A.S.I.)



26449017
Sandeep Pankh

IN THE COURT OF ADDITIONAL CHIEF METROPOLITAN

MAGISTRATE, DELHI

CC NO: 78 OF 2004

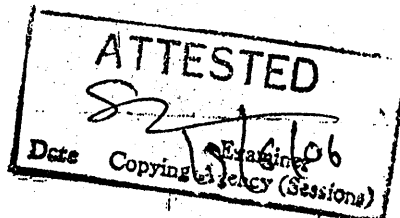
11/10/04

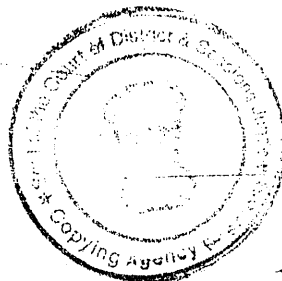
Securities and Exchange Board of India, a
statutory body established under the
provisions of Securities and Exchange
Board of India Act, 1992, having its Head
office at Mittal Court, B - Wing, 224,
Nariman Point, Mumbai 400 021
represented by its Legal Officer, Shri
Sharad Bansode.

...Complainant

VERSUS

1. Aastha Resorts & Plantations India Ltd.
a. Company incorporated Under the
Companies Act, 1956, having its Regd.
Office at : Aastha House, 81, Adchini,
Sri Aurobindo Marg, New Delhi.
2. Shri Om Prakash Choudhary S/o Late
Shri Savrup Singh Chaudhary, Director
of Accused No.1, R/o: E-129, Saket,
New Delhi.
3. Shri Sanjay Choudhary S/o Shri Om
Prakash Choudhary, Director of
Accused No.1, R/o: E-129, Saket, New
Delhi.
4. Shri Hukum Singh S/o Shri Bhagirath
Singh, Director of Accused No.1, R/o:





CC no.77/05

26.5.06

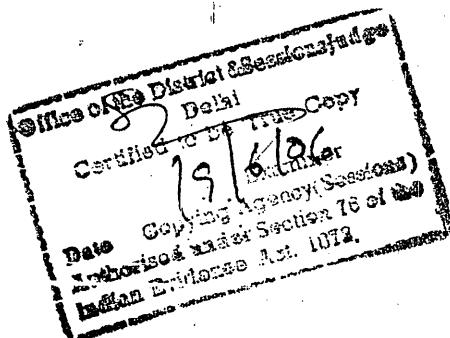
Present: Sh. Mann for the SEBI.

All the accused Om Parkash, Sanjay Chowdhary, Hukam Singh, Praveen, Ratan Singh are present on bail with counsel Sh. A.K. Bansal who has moved an application submitting that the Hon'ble High Court had stayed the proceedings. We have received a copy of the order. The others who are not present are exempted through counsel Sh. A.K. Bansal, for today. In the light of the orders passed by the Hon'ble High Court, the case is adjourned sine-die. The SEBI or any of the accused can move appropriate application

for summoning of this file on disposal of the file by the Hon'ble High Court.

File be sent to record room to be recalled on application of either party.

Asharvenon
ASJ/26.5.06.



C/o : Mansarovar, 79/6 Shipra Path,
Jaip ., Rajyasthan.

5. Shri Ratan Singh S/o Shri Gur Basant
Singh, Director of accused No.1, R/a:
Ram Bhavan, Civil Line, Faizabad,
(UP).

6. Shri Parveen Srivastava S/o Shri
Pramod Bihari Srivastava, Director of
Accused No.1, R/o: 30/1, Civil Line,
Faizabad, (UP).

.....Accused

COMPLAINT UNDER SECTION 190 & 200 OF THE CODE OF CRIMINAL
PROCEDURE, 1973 READ WITH SEC. 24(1), 27 OF SECURITIES AND EXCHANGE
BOARD OF INDIA ACT, 1992

May It Please Your Honour:

